

rickshaw stand in the walled city of Delhi, the rickshaws are mainly parked on roads and other public places and this causes traffic obstruction. The stand on Asaf Ali Road opposite Ramlila Ground has limited capacity.

(d) Regular raids are organised to impound unlicensed cycle-rickshaws.

Setting up of a Doordarshan Kendra at Jammu

642. SHRI JANAK RAJ GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether a Doordarshan Kendra has been sanctioned for Jammu; and

(b) if so, the amount sanctioned for the purpose and when the construction of the Kendra is likely to be start?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRISUBODH KANT SAHAY): (a) and (b). Yes, Sir. The establishment of a Programme Generation Facility (PGF) Centre at Jammu at an estimated cost of Rs. 606.90 lakhs has been approved by the Government. The work for the construction of the building has been awarded and it is envisaged to be taken up as soon as the selected land site is formally allotted to Doordarshan by the State Government.

Riot In Tihar Jail

643. PROF. P.J. KURIEN:
SHRI RAM LAL RAHI:
SHRI B. DEVARAJAN:
SHRI PARASRAM
BHARDWAJ:
SHRI HARISH PAL:

Will the PRIME MINISTER be pleased to state:

(a) whether any riot took place in Tihar Jail in Delhi on 6 October, 1990;

(b) if so, the details thereof and the causes which led to the incident alongwith the number of persons died and injured and properties damaged;

(c) whether an enquiry has been order into the incident;

(d) if so, the outcome thereof and the action taken against the persons found responsible for it and to streamline the Tihar Jail administration and to tighten the security arrangements; and

(e) the steps taken to prevent the recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRISUBODH KANT SAHAY): (a) and (b). Following the death of a convict on the morning of 8th October, 1990, large-scale rioting took place on that date in the Central Jail (No.1), Tihar, which resulted in death of a number of prisoners, injury to several others and the jail staff as well as damage to substantial Government property. The inmates of the barrack set fire to gas cylinders and other items, indulged in heavy brick-batting, threw bottles from the jail dispensary and attempted jail break by trying to break the walls with cylinders. The police first used teargas and then opened fire to contain the rioters. In all, 10 prisoners died and 150 sustained injuries. 81 security personnel also sustained injuries.

(c) to (e). An administrative enquiry has been ordered by the Delhi Administration with the following terms of reference:

(i) to enquire into the cause and sequence of the incident of ri-

oting that took place in the Tihar Jail Complex on 5th October, 1990;

- (ii) To examine the promptness, propriety and adequacy of response of the jail authorities/ security personnel in tackling the situation;
- (iii) to suggest measures so as to avoid recurrence of such incidents in future and to examine effective handling of the situation, should any such incidents occur.

Payment of Bonus to Workers of IRE Limited, Chhatrapur, Orissa

644. SHRI D. AMAT: Will the PRIME MINISTER be pleased to state:

(a) whether Indian Rare Earths Limited, Chhatrapur, Orissa pay bonus to their workers regularly; and

(b) if not, from when the bonus has not been paid and the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b) The employees of OSCOM (IRE Ltd., Chatrapur) were paid customary bonus during the construction period from 1975 to 1986. The units started commercial production in October, 1986 and the payment of Bonus Act became applicable been the accounting year 1987-88. Under Section 16 of the Payment of Bonus Act, a unit has to pay bonus to its employees during the first five years, only if it makes profits. Since the unit has been incurring losses since 1986, the employees of the unit were not paid bonus from the accounting year 1987-88 onwards.

Setting up of Electronics Industries

645. SHRI D. AMAT: Will the PRIME MINISTER be pleased to state:

(a) the details of electronics units set up during the last three years, State-wise;

(b) the reasons for sustained disparity, if any;

(c) whether there is any time bound programme to equalize the State-wise distribution of electronics industry; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) State-wise number of industrial licences, letters of intent and registrations issued for setting up of electronic units during the last three years is given in the Annexure.

(b) to (d). Union Government encourages the setting up of electronics industries throughout the country. The State Governments provide facilities and create conditions conducive for setting up such industries in the State and the Department of Electronics gives necessary guidance and processes the issue of approvals. However, the actual setting up and performance of the electronic units depend upon the promoters of industry and the other factors affecting the industry. This may result in disparities in the levels of development of the electronic industry in different States. Special efforts are being made by the Department of Electronics to promote electronics industry in States/areas which are at present lagging behind. However, it is not possible to have a time bound programme to equalize the distribution of electronic industry.